

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 210  
TO BE ANSWERED ON 24.06.2019**

**Right to Education**

210. DR. SHASHI THAROOR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has asked the State Governments of Goa, Manipur, Mizoram, Sikkim and Telangana to issue notifications regarding the admissions under the Right of Children to Free and Compulsory Education (RTE) Act, 2009;
- (b) if so, the details thereof including the dates on which such recommendations were conveyed;
- (c) whether the Union Government has asked State Governments which have not notified the per child cost under the RTE, to notify the same;
- (d) if so, the details thereof including the dates on which such recommendations were conveyed;
- (e) whether the Government has undertaken a review of the working of the RTE, to ascertain as to why only a fraction of the amounts sought by the States from the Government, were actually reimbursed; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER  
MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (d): 33 States and UTs have already notified disadvantaged groups and weaker sections which are eligible for admission in Private unaided Schools under Section 12 (1) (c). Telangana is the only State which is yet to notify Disadvantaged groups and Weaker Sections. Besides this, 15 States and UTs have notified Per Child Cost for reimbursement to private unaided schools against admission of children belonging to disadvantaged groups and weaker sections under Section 12(1)(c). The reimbursement from Central Government to States and UTs has started from 2014-15 onwards.

Ministry of Human Resource Development (MHRD) vide letter no 12-5/2016-EE.11 dated 25.05.2016 requested States and UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with provisions of Section 12 (1)(c) of RTE Act, 2009. Further, MHRD, in various meetings like State Education Secretaries conference, Project Approval Board Meetings, Regional Workshops, reviews and emphasis on the proper implementation of the provisions of RTE Act.

(e)&(f): The RTE Act under Section 12 (2) also makes provision of reimbursement of expenditure to schools providing free and compulsory elementary education as specified in clause (c) of sub-section (1) of Section 12. The school shall be reimbursed expenditure so incurred by it to the extent of per-child-expenditure incurred by the State, or the actual amount charged from the child; whichever is less, in such manner as may be prescribed. Samagra Shiksha an Integrated Scheme for School Education has been launched by Government of India from 2018-19, by subsuming the three erstwhile Centrally Sponsored Schemes of Sarva Shiksha Abhiyan (SSA), Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE). The scheme provides for support to the States and UTs for implementation of the RTE Act, including reimbursement of expenditure incurred by them for class I to VIII.

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